

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 864 /Confdl./2017
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 12/06/2017

Copy of letter no. 7/5/2017-DRT, dated 02.06.2017 of the Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for filling up of the posts of Presiding Officer in Debts Recovery Tribunals may submit their application in the prescribed proforma so as to reach this Registry **on or before 03.07.2017** and failing which it shall be presumed that none of them are willing for the same.


(Arvind Singh Chandel)
Registrar General

F. No. 7/5/2017-DRT
Government of India
Ministry of Finance
Department of Financial Services

Jeevan Deep Building,
Sansad Marg, New Delhi – 110001
2nd June, 2017

To,

The Registrar Generals of all the
High Courts of India

Sub: Filling up of the posts of Presiding Officer in Debts Recovery Tribunals

Sir,

I am directed to say that it is proposed to fill 7 (seven) existing vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) in Hyderabad (1 No.), Ahmedabad (1 No.), Delhi (1 No.), Bengaluru (1 No.), Mumbai (2 Nos.) and Kolkata (1 No.) and also to prepare a panel of candidates for filling up anticipated and unforeseen vacancies of the post of Presiding Officer in any of the DRTs in the country which may arise upto 30.06.2018. The selected persons are liable to be posted to any DRT in the country on the availability of the vacancy. The vacancies are subject to change without notice.

2. The eligibility conditions for appointment to the post of Presiding Officer of a DRT as per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 notified through G.S.R.No.514 (E) dated 1st June, 2017 under Section 184 of the Finance Act, 2017 are as under:

- (i) A person shall not be qualified for appointment as Presiding Officer of the DRT, unless he,-
 - a. is, or has been, or is qualified to be, a District Judge; or
 - b. is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration, banking, debt recovery or any other matter, which in the opinion of the Central Government is useful to the Debts Recovery Tribunal.
- (ii) No person shall hold office as the Presiding Officer of a DRT after he has attained the age of sixty-five years.

3. The Presiding Officer of a DRT shall hold office for a term of three years from the date on which he enters upon his office upto a maximum age of sixty five years, and shall be eligible for reappointment.

4. It is further clarified that a person who has earlier held or is presently holding the post of Presiding Officer of a DRT would be eligible for consideration for reappointment, subject to the other eligibility conditions being met and the person being recommended for reappointment by the Search-cum-Selection Committee.
5. A Presiding Officer of the DRT shall be paid a salary of Rs.1,44,200-2,18,200 and shall be entitled to draw allowances as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay.
6. The terms and conditions of service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017, as applicable on the date of appointment of the Presiding Officer.
7. It is requested that the posts may be circulated amongst the officers of the High Court and applications of eligible and willing officers, whose services can be spared, may be forwarded in the prescribed proforma (enclosed as Annexure) along with attested copies of Annual Performance Appraisal Reports (APARs)/Annual Confidential Reports (ACRs) for the last five years i.e. from 2011-12 to 2015-16 [If any APAR/ACR for a period more than 3 months is not recorded then APARs/ACRs prior to 2011-12 for the matching period should be forwarded along with No Report Certificate (NRC)], information on disposal of cases during the last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001 so as to reach **on or before 17th July, 2017.**
8. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. The Search-cum-Selection Committee will consider the complete applications received in time as per the procedure determined by the Search-cum-Selection Committee. Shortlisted candidates will be called for interview by the Search-cum-Selection Committee. No TA/DA will be paid to the shortlisted candidates called for interview.
9. The advertisement and prescribed application proforma are also available on this Ministry's website – www.finmin.nic.in
(URL: http://financialservices.gov.in/vacancycirculars_index.asp).

Yours faithfully,


(V.V.S. Kharayat)

Under Secretary to the Government of India
Tel. No: 011-23748769

Encl: as above

PROFORMA

**APPLICATION FOR SELECTION TO THE POST OF
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS**

PART-I

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
 - (i) Office (Address and Tel. No.)
 - (ii) Residence (Address and Tel. No):
 - (iii) Mobile No.
 - (iv) Email ID:
5. Parent department's complete Address:
(With Telephone No., FAX No. and E-mail ID*)
6. Educational qualifications :
7. (a) Name of service, if applicable:
(b) Date of entry into the service, if applicable:
8. Details of postings/work experience (in last 10 years):

Recent
passport size
photograph
duly signed by
the applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
(b) Date of appointment in present post, on regular basis:
(c) Present Pay-Scale:
(d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
(b) Date of return from previous Deputation, if any:
(c) No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
(b) Years of practice :
(c) Whether enrollment Certificate is surrender:
with Bar Council
(d) If so, since when:
13. (i) Annual Income (in case of practicing Advocate):
(Please enclose copy of ITR for AY 2016-17)
(ii) Professional Income (AY 2016-17)
14. How qualified for the post applied for :
(Please give full details)
15. Whether belongs to SC/ ST/ OBC :
16. Preference of place of posting: 1.....
in respect of existing/ anticipated 2.....
vacancies upto 30.06.2018 as 3.....
advertised 4.....
5.....
17. Preference of place of posting 1.....
in respect of unforeseen 2.....
vacancies/ to draw a panel that 3.....
may arise upto 30.06.2018
18. Any other Qualifications/ Experience
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: _____

Date: _____

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PART-II

(To be filled by Cadre Controlling Authority of the Applicant.)

OFFICE OF

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. is clear from vigilance angle and no disciplinary case is pending or contemplated against the officer.
3. It is also certified that Integrity of Shri/Smt./Ms. is
4. The attested copies of the Annual Performance Appraisal Reports (APARs)/Annual Confidential Reports (ACRs) for the last 5 years i.e. 2011-12 to 2015-16 (Other than High Court Judges/ Advocates) are enclosed [If APAR/ACR for a period more than 3 months is not recorded then APARs/ACRs prior to 2011-12 for the matching period need to be forwarded along with No Report Certificate (NRC)].
5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.
of Officer with Official Stamp)*

Place: _____

Date: _____